

(b) Does not arise.

(c) All the Secondary/Higher Secondary Schools require recognition by the respective State Government or Union Territory Administration. The recognition conditions prescribed under the Education Acts or Rules of the concerned State or Union Territory, exercise control over payment of salaries to the school staff and charging of fees. Some such Education Acts or Rules also prohibit charging of capitation fees and taking of donations. In order to curb the demand for admission to private schools, it is necessary to raise the standards in Government schools and bring them on par with good private schools. Upgrading of standards in government schools is being done by providing them with a broadly uniform pattern of syllabi/textbooks and improving their physical facilities and educational inputs through a number of Centrally Sponsored Schemes.

As regards technical institutions, the Central Government have been urging the State Governments to take steps to prevent charging of Capitation fees for admissions. Some States like Andhra Pradesh, Bihar, Karnataka and Maharashtra have enacted legislation banning Capitation fee. Further, the All India Council for Technical Education (AICTE) has been vested with statutory powers to lay down guidelines, *inter-alia*, in regard to fees charged by technical institutions.

[English]

Import of Homoeopathic Medicines

1662. DR. KRUPASINDHU BHOI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the officials of his Ministry visited Spain during last two years in connection with the import of homoeopathic medicines; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN
THE MINISTRY OF HEALTH

AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SID-DHARTHA): (a) No, Sir. The Adviser (Homoeopathy) and the Director Homoeopathic Pharmacopoeia Laboratory were deputed to attend the 45th Congress of International Homoeopathic Medical League at Barcelona (Spain) from 10—13 May 1990. This visit had nothing to do with the import of Homoeopathic medicines.

(b) Does not arise in view of reply to part (a).

[Translation]

Proposal to Declare Magadh University as Central University

1663. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to declare Magadh University, Bodh Gaya as a Central University;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) No Sir. Magadh University has been established under an Act of the State Legislature of Bihar and as a matter of policy, the Central Government does not convert State Universities into Central Universities.

(c) Does not arise.

[English]

Development of Secondary Level Hospitals in Andhra Pradesh

1664. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government of Andhra Pradesh has forwarded proposal to the Union Government for development of secondary level hos-

pitals in the State under the control of A.P. Vaidya Vidhav Parishad;

(b) if so, the salient features of the scheme;

(c) whether this scheme is posed for external assistance; and

(d) if so, the latest position in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARA DEVI SID-DHARATHA): (a) and (b): The Government of Andhra Pradesh submitted a proposal for seeking foreign assistance for a project which seeks to develop the district level and subdistrict level hospitals, 10 cyclone based medical hospitals, 1 cyclone disaster relief training centre and a T.B. Hospital in Andhra Pradesh. The project cost is Rs. 236.70 crores and it is phased over two plan period VIIIth and IXth five year plan.

(c) and (d) The proposal has been recommended to the Ministry of Finance for foreign assistance, who have sought some clarifications from the State Government and the Planning Commission.

Jobless Labour due to Sick Industrial Units

1665. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of LABOUR be pleased to state:

(a) the number of persons rendered jobless due to closure of sick industrial units; and

(b) the steps taken by the Government to help the displaced labour?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Information on closure of sick units is not maintained separate-

ly. Based on the latest available information, a Statement giving the number of workers affected by closures during 1990 by the causes of closure is attached.

(b) Industrial closure is governed by the relevant provisions of the Industrial Disputes Act, 1947. The Central and the State Governments have taken a series of steps to provide reliefs and concessional financial assistance through appropriate rehabilitation packages drawn up by the banks and financial institutions for revival of sick units. The Central Government is also operating a Textile Rehabilitation Fund which offers financial assistance on a tapering basis for a period of 3 years to the workers of closed Textile Mills.

STATEMENT

Number of workers affected by closures over the causes indicated therein during 1990 (Provisional)

<i>Cause groups</i>	<i>Workers affected</i>
1. Financial Stringency	1,186
2. Shortage of Power	0
3. Lack of Demand for Products.	806
4. Shortage of Raw Material	267
5. Break down of Machinery	0
6. Others	1,454
7. Cause Not known	191
TOTAL	3,904

SOURCE—Labour Bureau, Shimla.

Clearance to Goleti No. 2 Open Cast Block Project in Andhra Pradesh

1666. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government of Andhra Pradesh has requested the Union Government to accord clearance for using 49.75 Hectares of